

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No.221 of 2010

**Coram: Shri S.Jayaraman, Member
Shri M. Deena Dayalan, Member**

Date of Hearing: 28-10-2010

Date of Order : 30.12.2010

In the matter of:

Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule by Meghalaya.

And

In the matter of:

Department of Power, Govt. of Meghalaya, Shillong

..... **Respondent**

Advocates/Representatives present:

Shri R Sutradhar, NERLDC

ORDER

The Commission in its order dated 4.10.2010 had directed the Respondent as under:

“3. Northern Eastern Regional Load Despatch Centre has reported that a sum of ₹ 16.20 crore is outstanding against the respondent as on 31.7.2010 on account of UI drawl including surcharge. Subsequently, NERLDC reported that outstanding dues against the respondent was ₹ 14.85 crore as on 31.08.2010,including surcharge.

4. From the above facts, it emerges that the respondent has not complied with the provisions of the UI regulations. The respondent is directed to show cause as to why action under Section 142 of the Electricity Act, 2003 should not be taken against it for non-compliance of the provisions of the UI regulations in regard to timely payment of U charges.”



2. The Respondent represented by the Meghalaya Energy Corporation Limited (MeECL) in its reply filed on 28.10.2010 has submitted that the outstanding UI dues against MeECL has reduced to ₹ 8.25 crore as on 17.10.2010. It has been further submitted that during the last two years, the cash flows of MeECL has been adversely affected due to dispute on the distribution tariff by major industrial consumers who refused to make the full payment of the electricity bill raised by MeECL with effect from 1.10.2010. Subsequent to the judgement of the Appellate Tribunal for Electricity dated 10.8.2010 the cash flow will improve on account of recovery of outstanding of outstanding dues from the major industrial consumers. The Respondent has further submitted that highest priority will be given to the liquidation of outstanding UI dues. As an immediate measure, the Respondent has been arranging to pay ₹ 1.5 crore in the first week of November 2010 from available sources. The Respondent has requested for condonation of delay in making payment of UI dues and for exoneration from any penalty.

3. From the report received from North Eastern Regional Load Despatch Centre, it is noticed that the Respondent has paid an amount of ₹.2.69 crore, ₹ 0.71 crore and ₹ 3.30 crore during September, October and November 2010 respectively towards the arrears of UI. The total amount of outstanding UI including accrual as on 1.12 2010 stands at ₹ 8.48 crore.

4. Considering the submission of the Respondent and the steps taken by it liquidate the outstanding UI, we are of the view that the Respondent may be allowed some more time to clear the outstanding UI dues. Accordingly, we direct the Respondent to



liquidate the outstanding UI dues including surcharge and the current UI dues by 10.1.2010 and report compliance.

5. The matter will be listed for hearing on 18.1.2011.

Sd/-
(M. Deena Dayalan)
Member

Sd/-
(S.Jayaraman)
Member

